

HIGH COURT OF DELHI, NEW DELHI

No. 177/Rules/DHC

Dated: 25.02.2026

CIRCULAR

As per the directions of Hon'ble 'Vigilance Committee for Officers of DHJS', a copy of order dated 25.04.2018 in Criminal Appeal No. 1375-76/2013 passed by Hon'ble Supreme Court of India is circulated herewith.

In addition to Practice Direction No. 48/Rules/DHC dated 12.09.2017 (copy enclosed), it is directed that wherever original record has been summoned by an appellate/ revisional Court, the trial Court may send photo copy/scanned copy thereof and retain the original, so that the proceedings are not held up. In cases where specifically original record is required, the appellate/revisional court may call for the record only for perusal and the same be returned while retaining photocopy/ scanned copy of the same.

These Directions shall come into force with immediate effect.

By Order

Sd/-
(GEETANJLI GOEL)
OSD (RULES)
for Registrar General

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 1375-1376 OF 2013

ASIAN RESURFACING OF ROAD AGENCY P. LTD. AND ANR. ...Appellants

Versus

CENTRAL BUREAU OF INVESTIGATION ...Respondent

O R D E R

1. Heard learned counsel for the parties.
2. In view of judgment of three Judge Bench dated 28th March, 2018 and after considering the material on record, we do not find any ground to interfere with the order framing charge.
3. Accordingly, the trial court is directed to proceed with the matter pending before it. All contentions of the parties are left open which may be gone into by the trial court. Parties are directed to appear before the trial court on 14th May, 2018.
4. To give effect to directions in judgment of this Court dated 28th March, 2018, noted above, we direct that wherever original record has been summoned by an appellate/revisional court, photocopy/scanned copy of the same may be kept for its reference and original returned to the trial courts forthwith.
5. We also direct that if in future the trial court record is summoned, the trial courts may send photocopy/scanned copy of the record and retain the original so that the proceedings are not held up. In cases where specifically

original record is required by holding that photocopy will not serve the purpose, the appellate/revisional court may call for the record only for perusal and the same be returned while keeping a photocopy/scanned copy of the same.

6. A copy of this order be sent to all the High Courts.

The appeals are disposed of.

.....J.
[Adarsh Kumar Goel]

.....J.
[Rohinton Fali Nariman]

New Delhi,
April 25, 2018.

HIGH COURT OF DELHI AT NEW DELHI

No. 48/Rules/DHC

Dated: 12.09.2017

PRACTICE DIRECTIONS

Hon'ble the Acting Chief Justice has been pleased to issue the following practice directions:

“TCR/LCRs requisitioned in cases, where no stay order and/or direction has been passed to retain the same be returned to the respective courts, so as to enable the Trial Court to proceed with the disposal of the case. The record may again be requisitioned before the date fixed in this Court.

Further, the Trial Court concerned be informed of the pendency of the appeal/revision etc. and shall ensure that the record is preserved till disposal of the matter in the higher court or till orders to the contrary are passed.”

These Practice Directions shall come into force with immediate effect.

By Order
Sd/-
(DINESH KUMAR SHARMA)
REGISTRAR GENERAL